and analysis software tool to check the nation-wise transaction history of an individual, if so, the details thereof;

(b) how it will help taxmen to track the illegal and black money held or transferred from one account to the other by an individual; and

(c) the time by when it will be put into operation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) and (b) PAN being the unique identifier is used by Income Tax department to link and analyse various transactions relating to the taxpayers. The income tax law mandates quoting of PAN tor specified transactions above a threshold including purchase of immovable and movable property, bank deposits, financial assets etc.

'Project Insight' has been initiated by the department for data mining, collection, collation and processing of such information for effective risk management with a view to widening and deepening of tax base. This will enhance the department's ability to monitor the flow of funds and will provide an audit trail of high value transactions and curb circulation of black money.

(c) Project Insight' is to be implemented in phased manner during the period 2016-18.

Tax evasion by a public school

2645. SHRI SALIM ANSARI: Will the Minister of FINANCE be pleased to state:

(a) whether a public school in Saket, Delhi and its branch in Gurgaon are evading income tax by fudging account during the past several years, if so, the details thereof;

(b) whether it is a fact that salaries of teachers and staff are being shown much higher than actually paid in order to evade taxes; and

(c) if so, what action under Income Tax Act, is being contemplated against the management of the school to recover taxes?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) Disclosure of information in respect of specific tax payers is prohibited except as provided under section 138 of the Income Tax Act, 1961. Without prejudice to this, in the absence of specific name of the institution, it has not been possible to identify the same and to furnish the information sought.

(b) and (c) Not applicable in view of the above.